

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-303
IB - 3357/ND/2019

IN THE MATTER OF:

Variety Services Saket Pvt Ltd.

Vs

S.M. Machines Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of IBC

Order delivered on 18.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

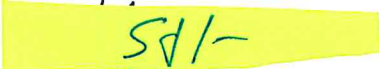
For the Applicant : Rashi Bansal

For the Respondent :

ORDER

Mr. Nikhil, appeared on behalf of Corporate Debtor/respondent and undertakes file Vakalatnama alongwith the reply. Let the same be filed within 10 days from today after serving advance copy of the same to the Ld. Opposite Counsel.

Thereafter, Ld. Counsel for petitioner is directed to file rejoinder if any within 7 days after receiving the reply from the Corporate Debtor/respondent. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel. List the case on **12.03.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)